

**THE RAJASTHAN LAWS REPEALING AND AMENDING  
ACT, 1962**

( Act No. 21 of 1962 )

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**THE RAJASTHAN LAWS REPEALING AND AMENDING  
ACT, 1962.**

( Act No. 21 of 1962 )

[ Received the assent of the Governor on the 8th day of December, 1962 ]

An  
Act

*to repeal certain laws and to amend certain other laws in force in the  
whole or any part of the State of Rajasthan.*

Be it enacted by the Rajasthan State Legislature in the Thirteenth Year of the Republic of India as follows: —

1. *Short title.*—This Act may be called the Rajasthan Laws Repealing and Amending Act, 1962.

2. *Repeal of certain laws.*—The Laws specified in the First Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

3. *Amendment of certain laws.*—The laws specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

4. *Savings.*—(1) The repeal by this Act of any law shall not affect any other law in which the law hereby repealed has been applied, incorporated or referred to.

(2) This Act shall not affect the previous operations of any law hereby repealed or the validity, invalidity, effect or consequence of anything already done or suffered thereunder or any right, title, privilege, obligation or liability already acquired, accrued or incurred thereunder or any investigation, remedy or proceeding in respect thereof or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing

(3) This Act shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or any existing usage, custom, privilege, restriction, exemption,

office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any law hereby repealed.

(4) The repeal by this Act of any law shall not revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not existing or in force on the date on which this Act comes into force.

(5) For the removal of doubt it is hereby declared that, where this Act repeals any law by which the text of any other law was amended by the express omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the law so repealed and in operation at the commencement of this Act.

### THE FIRST SCHEDULE

(See Section 2)

<i>Year</i>	<i>Number</i>	<i>Short title</i>	<i>Extent of repeal</i>
1	2	3	4
<i>A. Rajasthan State Laws</i>			
1949	7	The City of Jaipur Municipal Council (Extending ) Ordinance, 1949.	The whole.
1949	37	The Jaipur State Municipal Boards (Extending) Ordinance, 1949	„
1949	40	The Rajasthan Appeals and Petitions (Discontinuance) Ordinance, 1949.	„
1949	44	The Rajasthan Special Criminal Courts Ordinance, 1949.	„
1950	12	The Rajasthan Appeals and Petitions (Discontinuance) (Amendment) Ordinance, 1950.	„
1950	15	The United Provinces Armed Constabulary Act (Extension to Rajasthan) Ordinance, 1950.	„

1	2	3	4
1951	18	The Rajasthan Motor Vehicles Taxation (Amendment) Act, 1951.	The whole.
1951	24	The University of Rajputana (Amendment) Act, 1951.	
1952	3	The Rajasthan Civil Courts Ordinance (Amendment) Act, 1952.	”
1952	9	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1952.	”
1952	18	The Rajasthan Premises (Requisition and Eviction) Ordinance (Amendment) Act, 1952.	”
1952	22	The Rajasthan Public Demands Recovery (Amendment) Act, 1952.	”
1952	25	The Rajasthan Municipal Boards (Extension of Terms) Act, 1952.	”
1952	26	The Rajasthan Court Fees Act (Adaptation) Ordinance (Amendment) Act, 1952.	”
1952	28	The Rajasthan Excise (Amendment) Act, 1952.	”
1953	7	The Jaipur District Boards (Extension of Terms) Act, 1953.	”
1953	8	The Rajasthan Famine (Suspension of Proceedings) Amendment Act, 1953.	”
1953	17	The Rajasthan Stamp Law (Adaptation) Amendment Act, 1953.	”
1953	26	The Rajasthan Stamp Law (Adaptation) Amendment Act, 1953.	”
1954	13	The Rajasthan Land Reforms and Resumption of Jagirs (Amendment) Act, 1954.	”
1954	15	The Rajasthan Excise (Amendment) Act, 1954.	”

1	2	3	4
1954	17	The Rajasthan Agricultural Income-Tax (Amendment) Act, 1954	The whole.
1955	1	The Rajasthan Medical (Amendment) Act, 1955.	„
1955	9	The Rajasthan Stamp Law (Adaptation) Amendment Act, 1955.	„
1955	13	The Rajasthan Sales Tax (Amendment) Act, 1955.	„
1955	14	The Rajasthan Bhoodan Yagna (Amendment) Act, 1955.	„
1955	16	The Rajasthan Co-operative Societies (Amendment) Act, 1955.	„
1955	17	The Rajasthan Land Reforms and Resumption of Jagirs (Second Amendment) Act, 1955.	„
1955	19	The Dholpur Professions Tax (Abolition) Act, 1955.	„
1955	21	The Rajasthan Cinemas Regulation (Amendment) Act, 1955.	„
1955	23	The Rajasthan Panchayat (Amendment) Act, 1955.	„
1955	26	The Rajasthan Premises (Control of Rent and Eviction) (Amendment) Act, 1955.	„
1956	1	The Rajasthan Sales of Motor Spirit Taxation (Amendment) Act, 1956.	„
1956	5	The Rajasthan Sales Tax (Amendment) Act, 1956.	„
1956	6	The Rajasthan Civil Courts (Amendment) Act, 1956.	„

1	2	3	4
1956	7	The Rajasthan Stamp Law ( Adaptation ) (Amendment) Act, 1956.	The whole.
1956	8	The Rajasthan Agricultural Income-Tax (Amendment) Act, 1956.	”
1956	11	The Rajasthan District Boards (Amendment) Act, 1956.	”
1956	13	The Rajasthan Motor Vehicles Taxation (Amendment) Act, 1956.	”
1956	14	The Rajasthan Habitual Offenders (Amend- ment) Act 1956.	”
1956	17	The Rajasthan Preservation of Certain Animals (Amendment) Act, 1956.	”
1956	18	The Rajasthan Land Reforms and Resump- tion of Jagirs (Third Amendment) Act, 1956.	”
1956	20	The Rajasthan Agricultural Income-Tax (Second Amendment) Act, 1956.	”
1956	22	The Rajasthan Forest (Amendment) Act, 1956.	”
1956	24	The Rajasthan Bhoodan Yagna(Amendment) Act, 1956.	”
1956	25	The Rajasthan Public Demands Recovery (Amendment) Act, 1956.	”
1956	27	The Rajasthan Tenancy (Amendment) Act, 1956.	”
1956	28	The Rajasthan Tenancy (Second Amendm- ent) Act, 1956.	”
1956	29	The Dungarpur Qanun Lakh (Repeal) Act, 1956.	”

1	2	3	4
1956	35	The Rajasthan Excise (Amendment) Act, 1956.	The whole.
1956	36	The Rajasthan Sales Tax (Amendment) Act, 1956.	”
1956	39	The Rajasthan Jagir Decisions and Proceedings (Validation) Amendment Act, 1956	”
1956	41	The Rajasthan Excise (Second Amendment) Act, 1956.	”
1956	44	The Rajasthan Land Revenue (Amendment) Act, 1956.	”
1957	2	The Rajasthan Civil Courts Laws (Extension) Act, 1956.	The Schedule.
1957	3	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1956.	The whole.
1957	4	The Rajasthan Land Reforms and Resumption of Jagirs (Fourth Amendment) Act, 1956.	”
1957	5	The Rajasthan Tenancy (Third Amendment) Act, 1956.	”
1957	8	The Rajasthan Land Reforms and Resumption of Jagirs (Fifth Amendment) Act, 1956.	”
1957	11	The Rajasthan District Boards (Amendment) Act, 1957.	”
1957	13	The Rajasthan District Boards (Second Amendment) Act, 1957.	”
1957	14	The Rajasthan Panchayat (Amendment) Act, 1957.	”
1957	15	The Rajasthan Civil Courts Laws (Extension) Amendment Act, 1957.	”

1	2	3	4
1957	19	The Rajasthan Sales Tax (Amending and Extending) Act, 1957.	Sections 4 to 9.
1957	21	The Marwar Patta Ordinance (Repeal) Act, 1957.	The whole.
1957	22	The Rajasthan Legislative Assembly (Officers and Members Emoluments) Amendment Act, 1957.	"
1957	23	The Rajasthan Motor Vehicles Taxation (Amendment) Act, 1957.	"
1957	25	The Rajasthan Regulation of Boating (Amendment) Act, 1957.	"
1957	26	The Rajasthan Ministers' Salaries (Amendment) Act, 1957.	"
1957	29	The Rajasthan Civil Courts (Amendment) Act, 1957.	"
1957	30	The Rajasthan Sales Tax (Amending and Extending) Amendment Act, 1957.	"
1957	32	The Rajasthan Sales of Motor Spirit Taxation (Amendment) Act, 1957.	"
1957	33	The Rajasthan Tenancy (Amendment) Act, 1957.	"
1957	34	The Rajasthan Premises (Control of Rent and Eviction) Amending and Extending Act, 1957.	Sections 4 to 9.
1957	35	The Marwar Jagirdars Encumbered Estates (Repeal) Act, 1957.	The whole.
1957	38	The Rajasthan Excise (Amending and Extending) Act, 1957.	Sections 4 to 9.



1	2	3	4
1957	41	The Bombay Local Boards and Primary Education (Repealing) Act, 1957.	The whole.
1957	43	The Rajasthan Land Reforms and Resumption of Jagirs (Sixth Amendment) Act, 1957.	„
1957	44	The Rajasthan Jagir Decisions and Proceedings (Validation) Amendment Act, 1957.	„
1957	45	The Rajasthan General Clauses (Amendment) Act, 1957.	„
1957	46	The Rajasthan Premises (Control of Rent and Eviction) Second Amendment Act, 1957.	„
1958	1	The Rajasthan Jagirdars' Debt Reduction (Amendment) Act, 1957.	The whole.
1958	2	The Rajasthan Revenue Laws (Extension) Act, 1957.	Section 4 the First Schedule.
1958	4	The Rajasthan Lands Summary Settlement (Amendment) Act, 1958.	The whole.
1958	5	The Rajasthan Civil Courts (Amendment) Act, 1958.	„
1958	6	The Rajasthan Tenancy (Amendment) Act, 1958.	„
1958	7	The Rajasthan Land Reforms and Resumption of Jagirs (Seventh Amendment) Act, 1958.	„
1958	9	The Rajasthan Sales Tax (Amendment) Act, 1958	„
1958	10	The Rajasthan Sales Tax (Second Amendment) Act, 1958.	„

1	2	3	4
1958	11	The Rajasthan Court Fee and Stamp Duty Laws (Extension) Act, 1958.	The Schedule.
1958	12	The Rajasthan Jagir Decisions and Proceedings (Validation) Amendment Act, 1958.	The whole.
1958	13	The Rajasthan Holdings (Consolidation and Prevention of Fragmentation) Amendment Act, 1958.	"
1958	14	The Rajasthan Tenancy (Second Amendment) Act, 1958.	"
1958	15	The Ajmer Wakfs Board (Dissolution) Act, 1958.	"
1958	16	The University of Rajasthan (Amendment) Act, 1958.	"
1958	18	The Rajasthan Panchayat (Amendment) Act, 1958.	"
1958	21	The Motor Vehicles (Bombay Amendments) Repealing Act, 1958.	"
1958	22	The Rajasthan Excise (Amendment) Act, 1958.	"
1958	24	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1958.	"
1958	30	The Rajasthan Habitual Offenders (Amendment) Act, 1958.	"
1958	35	The Rajasthan Tenancy (Third Amendment) Act, 1958.	"
1958	36	The Rajasthan Land Reforms and Resumption of Jagirs (Eighth Amendment) Act, 1958.	"

1	2	3	4
1958	37	The Rajasthan Land Revenue (First Amendment) Act, 1958.	The whole.
1958	38	The Rajasthan Colonisation (Amendment) Act, 1958.	"
1958	39	The Rajasthan Forest (Amendment) Act, 1958.	"
1958	40	The Rajasthan Panchayat (Second Amendment) Act, 1958	"
1958	41	The Rajasthan Public Demands Recovery (Amendment) Act, 1958.	"
1958	42	The Rajasthan Co-operative Societies (Amendment) Act, 1958.	"
1958	43	The Rajasthan Land Reforms and Resumption of Jagirs (Ninth Amendment) Act, 1958.	"
1958	46	The Rajasthan Tenancy (Fourth Amendment) Act, 1958.	"
1958	47	The Rajasthan Land Revenue (Second Amendment) Act, 1958.	"
1958	49	The Rajasthan General Clauses (Amendment) Act, 1958.	"
1959	2	The Rajasthan Jagirdars Debt Reduction (Amendment) Act 1958.	"
1959	4	The Motor Vehicles (Bombay Amendments) Repealing (Amendment) Act, 1958.	"
1959	6	The Ajmer Abolition of Intermediaries and Land Reforms (Amendment) Act, 1958.	"
1959	7	The Rajasthan Tenancy (Amendment) Act, 1959.	"

1	2	3	4
1959	10	The Rajasthan Land Acquisition (Amendment) Act, 1959.	The whole
1959	11	The Rajasthan Court Fee and Stamp Duty Laws (Extension) Amendment Act, 1959.	”
1959	14	The Rajasthan Agricultural Income-Tax (Amendment) Act, 1959.	”
1959	15	The Rajasthan Sales Tax (Amendment) Act, 1959.	”
1959	17	The Rajasthan Court Fees Act (Adaptation) Ordinance Amendment Act, 1959.	”
1959	19	The Rajasthan Forest (Amendment) Act, 1959.	”
1959	20	The Rajasthan Land Reforms and Resumption of Jagirs (Tenth Amendment) Act, 1959.	”
1959	23	The Rajasthan Holdings (Consolidation and Prevention of Fragmentation) Amendment Act, 1959.	”
1959	25	The Rajasthan Secondary Education (Amendment) Act, 1959.	”
1959	26	The Rajasthan Ministers' Salaries (Amendment) Act, 1959.	”
1959	27	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1959.	”
1959	29	The Rajasthan Legislative Assembly (Officers and Members Emoluments) Amendment Act, 1959.	”
1959	30	The Rajasthan Panchayat (Amendment) Act, 1959.	”

1	2	3	
1959	32	The Rajasthan Maternity Benefit (Amendment) Act, 1959.	The whole
1959	33	The Rajasthan Land Revenue (Amendment) Act, 1959.	”
1959	34	The Rajasthan Land Reforms and Resumption of Jagirs (Eleventh Amendment) Act, 1959.	”
1959	40	The Dungarpur State Devasthan Nidhi (Amendment) Act, 1959.	”
1960	2	The Rajasthan Land Reforms and Resumption of Jagirs (Twelfth Amendment) Act, 1960.	”
1960	6	The Rajasthan Jagir Decisions and Proceedings (Validation) Amendment Act, 1960.	”
1960	7	The Rajasthan Tenancy (Second Amendment) Act, 1960.	”
1960	8	The Rajasthan Entertainments Tax (Amendment) Act, 1960.	”
1960	9	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1960.	”
1960	11	The Rajasthan Sales of Motor Spirit Taxation (Amendment) Act, 1960.	”
1960	12	The Rajasthan Legislative Assembly (Officers and Members Emoluments) Amendment Act, 1960.	”
1960	14	The Rajasthan Armed Constabulary (Amendment) Act, 1960.	”
1960	15	The Rajasthan Land Acquisition (Amendment) Act, 1960.	”

1	2	3	4
1960	17	The Rajasthan Agricultural Income-Tax (Amendment) Act, 1960.	The whole.
1960	18	The Rajasthan Sales Tax (Amendment) Act, 1960.	”
1960	19	The Rajasthan Warehouses (Amendment) Act, 1960.	”
1960	20	The Rajasthan Weights and Measures (Enforcement) (Amendment) Act, 1960.	”
1960	21	The Rajasthan Irrigation and Drainage (Amendment) Act, 1960	”
1960	22	The Rajasthan Tenancy (Third Amendment) Act, 1960.	”
1960	25	The Rajasthan Panchayat (Amendment) Act, 1960.	”
1960	26	The Rajasthan Land Revenue (Amendment) Act, 1960.	”
1960	27	The Rajasthan Sales Tax (Second Amendment) Act, 1960.	”
1960	28	The Rajasthan Agricultural Lands Utilisation (Amendment) Act, 1960.	”
1960	29	The Rajasthan Animal Diseases (Amendment) Act, 1960.	”
1960	31	The Rajasthan Pensions (Amendment) Act, 1960.	”
1960	33	The Rajasthan Relief of Agricultural Indebtedness (Amendment) Act, 1960.	”
1960	35	The Rajasthan Zamindari and Biswedari Abolition (Amendment) Act, 1960.	”

1	2	3	4
1960	37	The Rajasthan Sales Tax (Third Amendment) Act, 1960.	The whole.
1960	41	The Rajasthan Khadi and Village Industries Board (Amendment) Act, 1960.	”
1960	43	The Rajasthan Land Reforms and Resumption of Jagirs (Thirteenth Amendment) Act, 1960.	”
1961	4	The Rajasthan Premises (Control of Rent and Eviction) Amendment Act, 1961.	”
1961	6	The Rajasthan Secondary Education (Amendment) Act, 1961.	”
1961	10	The Rajasthan Panchayat (Amendment) Act, 1961.	”
1961	11	The Rajasthan Panchayat Samities and Zila Parishads (Amendment) Act, 1961.	”
1961	12	The Rajasthan Tenancy (Amendment) Act, 1961.	”
1961	13	The Rajasthan Motor Vehicles Taxation (Amendment) Act, 1961.	”
1961	15	The Rajasthan Agricultural Income-Tax (Amendment) Act, 1961.	”
1961	16	The Rajasthan Land Revenue (Amendment) Act, 1961.	”
1961	17	The Rajasthan Bhoodan Yagna (Amending and Extending) Act, 1961.	Sections 3 and 4.
1961	26	The Rajasthan Municipalities (Amendment) Act, 1961.	The whole.
1961	27	The Rajasthan Panchayat Samitis and Zila Parishads (Second Amendment) Act, 1961.	”

1	2	3	4
1961	28	The Rajasthan Excise (Amendment) Act, 1961.	The whole.
1961	29	The Rajasthan Dramatic Performances and Entertainments (Amendment) Act, 1961.	"
1961	30	The Rajasthan Local Fund Audit (Amendment) Act, 1961.	"
1961	33	The Rajasthan Warehouses (Amendment) Act, 1961.	"
1961	34	The Rajasthan Forest (Amendment) Act, 1961.	"
1961	36	The Rajasthan Sales Tax (Amendment) Act, 1961.	"
1961	37	The Rajasthan Weights and Measures Enforcement (Amendment) Act, 1961.	"
1961	39	The Rajasthan Legislative Assembly (Officers and Members Emoluments) Amendment Act, 1961.	"
<i>B. Ajmer area Laws.</i>			
1799	5	The Bengal Wills and Intestacy Regulation, 1799.	The whole in so far as it applies to Ajmer area.
1827	5	The Bengal Attached Estates Management Regulation, 1827.	"
1895	4	The Ajmer Village Sanitation Regulation, 1895.	"
1911	II	The Ajmer Talukdars Loan Regulation, 1911.	"
1946	19	The Bombay Electricity ( Surcharge ) Act, 1946, as extended to Ajmer.	"



1	2	3	4
1946	20	The Bombay Electricity (Special Powers) Act, 1946, as extended to Ajmer.	The whole in so far as it applies to Ajmer area.
1921	2	The United Provinces Intermediate Education Act, 1921, as extended to Ajmer.	”
1947	1	The United Provinces Home Guards Act, 1947, as extended to Ajmer.	”
1947	14	The United Provinces Removal of Social Disabilities Act, 1947, as extended to Ajmer.	”
1947	24	The United Provinces (Temporary) Accommodation Requisition Act, 1947, as extended to Ajmer.	”
1935	II	The Punjab Criminal Law (Amendment) Act, 1935, as extended to Ajmer.	”
1947	1	The Punjab Disturbed Areas Act, 1947, as extended to Ajmer.	”
1947	12	The East Punjab Police (Protection of Railways) Act, 1947, as extended to Ajmer.	”
1948	31	The Code of Criminal Procedure (Bihar Amendment) Act, 1948, as extended to Ajmer.	”
1947	24	The Delhi Refugees Registration Ordinance, 1947, as extended to Ajmer.	”
1953	9	The Ajmer Government Wards' Regulation (Amendment) Act, 1953.	”
1954	5	The Cattle Trespass (Ajmer Amendment) Act, 1954.	”
1956	9	The Ajmer Abolition of Intermediaries and Land Reforms (Amendment) Act, 1956	”

1	2	3	4
<i>C. Former Rajasthan State Laws.</i>			
1948	11	The United State of Rajasthan Refugees Registration Ordinance, 1948.	The whole
1948	12	The United State of Rajasthan Home Guards Ordinance, 1948.	"
1948	13	The United State of Rajasthan Abolition of Lagats Ordinance, 1948.	"
1948	25	The United State of Rajasthan Vegetable Oil Products (Prohibition of Import and Manufacture) Ordinance, 1948.	"
1948	26	The United State of Rajasthan Forests (Collective Fines) Ordinance, 1948.	"
1948	67	The United State of Rajasthan First Court of Appeal (Temporary) Ordinance, 1948.	"
<i>D. Former Alwar State Laws.</i>			
		The Alwar City Roadside Railway Protection Act.	The whole.
		The Alwar Protected Animals Act, 1946.	"
		The Alwar Auctioners' Regulation, 1919.	"
<i>E. Former Bharatpur State Laws.</i>			
		(Bharatpur) Village Marketing Act.	"
		(Bharatpur) Redemption of Mortgages Act.	"
<i>F. Former Bikaner State Laws.</i>			
		The Bikaner Workmen's Breach of Contract Act.	"
		The Bikaner Indebted Sahukars Relief Act.	"
		The Bikaner State Cotton Pest Act.	"

1	2	3	4
	The Bikaner State Marking of Weights on Heavy Packages Act.		The whole.
	<i>G. Former Bundi State Laws.</i>		
	(Bundi) Chouthan Abolition Act.		"
	(Bundi) Special Courts Ordinance, 1942.		"
	<i>H. Former Jaipur State Laws.</i>		
	(Jaipur) Nata Rules, 1927		"
	(Jaipur) Rules relating to Aktas, 1921.		"
	(Jaipur) Small Town Rules, 1941.		"
	The Jaipur Criminal Law Amendment Ordinance 1947.		"
	The Jaipur Criminal Law Second Amendment Ordinance, 1947.		"
	The Jaipur Railway Lands Act 1948.		"
	<i>I. Former Jodhpur State Laws.</i>		
	(Marwar) Requisition of Land (Continuance of Powers) Ordinance, 1948.		"
	Marwar Repealing Ordinance, 1947.		"
	Marwar Gram Sudhar Committee Act, 1947.		"
	Marwar Refugees Act, 1949.		"
	<i>J. Former Mewar State Laws.</i>		
	(Mewar) Animal Protection Act.		"
	The (Mewar) Prevention of Killing of Animals and Sale of Liquor Act, 1944.		"

1	2	3	4
	The Mewar Railway Lands Jurisdiction Act, 1947.		The whole.
	The Mewar Fireworks Act, 1948.		„
	The Mewar Sales Tax (Cloth) Act, 1948.		„

THE SECOND SCHEDULE

(See Section 3)

Year	No.	Short title	Amendment
1	2	3	4
1953	21	The Rajasthan Panchayat Act, 1953.	<p>In section 23,—</p> <p>(a) after the words and comma “Every panchayat may,” the words “subject to any general or special directions issued by the State Government and” shall be inserted, and</p> <p>(b) the following further proviso shall be added:—</p> <p>“Provided further that any panchayat may, subject as aforesaid and with the like approval, direct that one person shall be appointed to discharge the duties of any two or more offices.”</p>
1953	24	The Rajasthan Land Acquisition Act, 1953.	<p>In sub-section (4) of section 17, for the words, figures and letter “sections 5 and 5-A” the word and figure “section 5A” shall be substituted.</p>
1953	27	The Rajasthan Maternity Benefit Act, 1953.	<p>In sub-section (3) of section 5, for the word “and” the word “when” shall be substituted.</p>

1	2	3	4
1954 16	The Rajasthan Bhoodan Yagna Act, 1954	In section 9,—	<p>(a) after the words “The Board may”, the commas and words “,subject to any general or special directions issued by the State Government” shall be inserted, and</p> <p>(b) the following proviso shall be added:—</p> <p>“Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices.”</p>
1955 5	The Rajasthan Khadi and Village Industries Board Act, 1955.	In section 20,—	<p>(a) after the word “बोर्ड” the words and a comma “राज्य सरकार द्वारा जारी किये गये किन्हीं सामान्य अथवा विशिष्ट निदेशों के अधीन रहते हुये, ” shall be inserted, and</p> <p>(b) the following proviso shall be added:—</p> <p>“परन्तु शर्त यह है कि बोर्ड, उपर्युक्त के अधीन रहते हुये, निदेश दे सकेगा कि किन्हीं भी दो या अधिक पदों के कर्तव्यों का पालन करने के लिये एक ही व्यक्ति नियुक्त किया जायगा।”</p>
1957 42	The Rajasthan Secondary Education Act, 1957.	In sub-section 3 of section 21—	<p>(1) after the words “The Board may”, the words and commas “,subject to any general or special directions issued by the State Government”, shall be inserted, and</p>

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(b) the following proviso shall be added:—

“Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices.”

- |         |   |  |
|---------|---|--|
| 1958 11 | The Rajasthan Court Fees and Stamp Duty Laws (Extension) Act, 1958.   | In sections 2, 3 and sub-section (1) of section 4 for the words “first day”, the words “third day” shall be and be deemed always to have been substituted.   |
| 1958 33 | The Rajasthan Registration of Births, Deaths and Marriages Act, 1958. | In sub-section (1) of section 12, for the words “the Judge of the District Court” the words “the Collector of the District” shall be substituted.  |
| 1959 13 | The Nathdwara Temple Act, 1959.                                       | <p>In section 21,—</p> <p>(a) after the words “The Board may” the words and commas “,subject to any general or special directions issued by the State Government,” shall be inserted and</p> <p>(b) the following proviso shall be added:—</p> <p>“Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices.”</p> |
| 1959 35 | The Rajasthan Urban Improvement Act, 1959.                            | <p>In section 24,—</p> <p>(a) “Subject to any general or special direction issued by the State Government,” shall be inserted before the words “Every Trust”, and</p>  |

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(b) the following proviso shall be added:—

“Provided that the Trust may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices”.

1961 22 The Rajasthan Samaj Shikshan Board Act, 1961.

In sub-section (3) of section 19,—

(a) after the word “बोर्ड” the words and a comma “राज्य सरकार द्वारा जारी किये गये किन्हीं सामान्य या विशिष्ट निदेशों के अधीन रहते हुये,” shall be inserted, and

(b) the following proviso shall be added:—

“परन्तु शर्त यह है कि बोर्ड, उपभुक्त के अधीन रहते हुये, यह निर्देश दे सकेगा कि किन्हीं भी दो या अधिक पदों के कर्तव्यों का पालन करने के लिये एक ही व्यक्ति नियुक्त किया जायगा।”

1961 38 The Rajasthan Agricultural Produce Markets Act, 1961.

In section 14, for the word and figure “section 6,” the words, letter, figures and brackets “clause (b) of sub-section (2) of section 9” shall be substituted.